

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

* * *

O.A. 132/94

Dt. of Decision : 7.4.1994.

Y. Veeresham

.. Applicant.

vs

1. The Ordnance Factories Board,
10-A, Auckland Road, Calcutta,
Rep. by Director General of
Ordnance Factories/Chairman
Ordnance Factories Board.
2. The Ordnance Factory Project,
Ministry of Defence, Govt. of India,
Eddumailaram, Dist. Medak, A.P.
3. The Selection Board for Highly
Skilled Grade - II,
Rep. by its Chairman,
Ordnance Factory Project,
Eddumailaram Dist. Medak. .. Respondents.

Counsel for the Applicant : Mr. P. Naveen Rao

Counsel for the Respondents: Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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SG

JUDGEMENT

I AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,
VICE-CHAIRMAN]

Heard Shri P. Naveen Rao, learned
counsel for the applicant and also Shri N.R.
Devaraj, learned Sr. Standing counsel for the
Respondents.

2. This OA was filed praying for quashing
the Proceedings No.010/Addl. G.M./V/Con/93 dated
21-7-93 in regard to the trade test for promotion
from skilled to Highly skilled Gr. II which was
held on 4-8-93 and for consequential direction
to the respondents to conduct a fresh test according
to rules and guidelines and according to proper
procedure in just and fair manner.

3. The applicant, a skilled artisan along
with other eligible candidates appeared for the
trade test which was conducted for the purpose
of promotion to the highly skilled artisan Gr.II.
It is stated for the respondents that the applicant
was not promoted as the total marks obtained by
him are less than the minimum qualifying marks.

4. It is pleaded for the applicant that
the applicant and others were again called for
re-examination for trade test and viva-voce and
instead of entire committee of 5 including the
Foreman and the Works Manager, only 2 Members
of the Committee including them conducted the
examination and the interview and in view of such
irregularity, a direction has to be given for
conducting tradetest and interview afresh.

Copy to:- *sev*

1. Director General of Ordnance Factories/Chairman, Ordnance Factories Board, 10-A, Auckland road, Calcutta.
2. The Ordnance Factory Project, Ministry of Defence, Govt. of India, Eddumailaram, Dist Medak, A.P.
3. Chairman, Selection Board of Highly Skilled Grade-II, Ordnance Factory Project, Eddumailaram Dist Medak.
4. One copy to Sri. P. Naveen Rao, advocate, CAT, Hyd.
5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

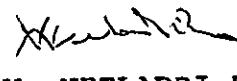
*filed
Rsm/-
Post of the
Highly Skilled
Grade-II
Ordnance Factory
Project
Eddumailaram
Dist Medak
A.P.*

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5. Shri N.R. Devaraj, Sr. Standing counsel submitted that he for the Respondents ~~was~~ instructed to state that there is no provision for conducting re-examination in regard to the failed candidates and when the later demanded for such re-examination and in view of the unrest, the administration ~~showed~~ made a decision to re-conduct trade test and interview and it is not in view of considering ~~failed~~ the cases of ~~5~~ candidates for the purpose of promotion. The applicant has not filed any document to show that a letter was given requiring the failed candidates to appear for the trade test and interview by way of re-examination. Hence in the absence of any such letter from the respondents, the contention for the applicant that in view of considering his case for promotion, fresh trade test and interview have ~~to be~~ ^{been} conducted by the Respondents cannot be accepted. The learned counsel for the applicant has not drawn our attention to any circular, memo. or letter to the effect that it is necessary for the Respondents to conduct re-examination ~~in regard to~~ ^{for} the trade test and viva-voce in regard to the failed candidates for considering them along with those who have passed, for the purpose of promotion to skilled Gr. II. Hence there are no merits in this OA.

6. In the result, the OA is dismissed at the admission stage itself. No costs.

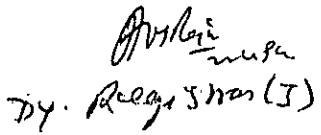

(R. RANGARAJAN)
Member (Admn.)


(V. NEELADRI RAO)
Vice-Chairman

Dated 7th April, 1994

Open court dictation

NS


Dr. R. Venkateswaran (J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 7/4/1994

ORDER/JUDGMENT

M.A/R.A./C.I.T/No.

in

O.A.No. 132/94

T.A.No. (w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as with

Dismissed for Def.

Rejected/Ordered.

No order as to costs.

pvm

